

GOVERNMENT OF INDIA
MINISTRY OF MINES
RAJYA SABHA
UNSTARRED QUESTION No. 4097#
ANSWERED ON 30.03.2026

STAR RATING SYSTEM FOR SUSTAINABLE MINING

4097# SMT. SEEMA DWIVEDI:
SHRI BABURAM NISHAD:
SHRI DEEPAK PRAKASH:

Will the Minister of MINES be pleased to state:

- (a) the total number of mining leases evaluated under the Star Rating Framework for mines during the last three years, the year-wise and State/Union Territory-wise details thereof;
- (b) the number of mines that received three-star, four-star, five-star and seven-star ratings during the said period;
- (c) the number of mining leases that failed to achieve the minimum three-star rating; and
- (d) the action taken by Government against such non-compliant mines, including suspension of operations or compliance measures?

ANSWER

THE MINISTER OF STATE FOR COAL AND MINES
(SHRI SATISH CHANDRA DUBEY)

(a): The year wise and State /Union territory wise details of mines evaluated under the star rating framework for the last three years is furnished below:

State / Star Rating	2021-22	2022-23	2023-24
Andhra Pradesh	98	109	113
Assam	3	3	3
Bihar	1	1	1
Chhattisgarh	107	110	100
Goa	0	0	1
Gujarat	166	161	203
Himachal Pradesh	24	26	24
Jammu & Kashmir (UT)	10	9	7
Jharkhand	35	35	31
Karnataka	109	111	99
Kerala	1	1	1
Madhya Pradesh	265	294	283

Maharashtra	63	76	74
Meghalaya	11	14	13
Odisha	105	100	102
Rajasthan	87	94	94
Tamilnadu	75	72	0
Telangana	37	36	35
Uttar Pradesh	1	3	3
Uttarakhand	1	1	1
Tamil Nadu	0	0	62
Grand Total	1199	1256	1250

(b): The number of mines that received 3-star, 4-star and 5-star rating for the last three years is furnished below:

Star Rating	No. of Mines during the reporting year		
	2021-22	2022-23	2023-24
5	76	68	95
4	269	285	312
3	734	776	775

7-Star Rating was introduced for year 2023-24 and 3 mines were rated as 7 star.

(c): The details of leases that failed to achieve the minimum 3-star rating during the last three years are furnished below:

Year	2021-22	2022-23	2023-24
Mining leases which failed to achieve minimum 3 Star Rating	120	127	68

(d): As per Rule 35(4) of MCDR, 2017 it is mandatory on the part of every holder of a mining lease to achieve at least three-star rating within a period of four years from the date of commencement of mining operations and thereafter maintain the same on year- on- year basis. If the lease holder fails to achieve the minimum 3-star rating, the mine is issued show cause notice to qualify for star rating. In case of non-compliance, operation of the mine is suspended. The suspension is revoked after verification through inspection of compliance of star rating requirement. As a result of efforts in this regard, the number of mines below 3-star rating has decreased significantly over the years.
